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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 759/2004

New Delhi this the 24th day of March, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

Dinesh Jha S/O Sh. Paras Nath Jha,
R/O Sector 11, Pocket 2, Flat No. 23,
DDA, SFS Flats, Dwarka, New Delhi.

...Applicant

(By Advocate Shri U. Srivastava)

VERSUS

Govt. of NCT Delhi through

1. The Chief Secretary,
Govt. of NCT Delhi,
5, Sham Nath Marg, New Delhi.
2. The Secretary (Services),
Govt. of NCT Delhi Service Department,
Services-I Branch, Delhi Sachivalaya,
7th Level 'B' Wing, I.P.Estate,
New Delhi.
3. The Joint Secretary (Services),
Govt. of NCT Delhi, Service Department,
Services-I Branch, Delhi Sachivalaya,
~~Line~~ 7th B' Wing, I.P.Estate, New Delhi.
4. The Superintendent (E-1),
Directorate of Education,
Govt. of NCT Delhi,
Old Secretariat Delhi.

...Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

Vide order dated 7.10.2003, the applicant has been informed as under:

" I am directed to say that the promotion case of Sh. Dinesh Jha, Grade-II (DASS), Snyt. No. 4518 is under consideration and it is, therefore, requested to kindly forward the Integrity Certificate and Vigilance Report and the ACR for the period 1993-94 and from April, 94 to 14.7.94 and 13.11.95 to 31.3.96. In case, the ACRs are not written during the said period, a non-reporting certificate may be obtained from the concerned Departments and forwarded to this office immediately".

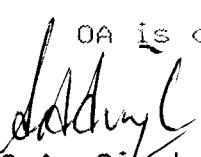
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2. Learned counsel for the applicant contends that applicant has faced departmental proceedings and had been exonerated in November, 2002 but till date his promotion case has not been settled and ~~the~~ matter continues to be under consideration.

3. At this stage, when rights of the respondents is not likely to be affected, we deem it unnecessary to issue show cause notice while disposing of the OA.

4. Accordingly, it is directed that respondent No.2 would consider the claim of the applicant which is pending consideration for more than two years and take an appropriate decision preferably within four months from the date of receipt of a certified copy of the present order and communicate to the applicant.

OA is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)

Chairman

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